GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:2797 ANSWERED ON:27.08.2013 LIFTING OF SPECIAL QUOTA . Vijayan Shri A.K.S.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Union Government has recently decided that States that fail to lift their full quota of special allocation of foodgrains will have to forgo their quota;

(b) if so, whether the Union Government has ascertained the exact reasons for non-lifting of the quota by the States;

(c) if so, the details thereof;

(d) whether most of the States are unable to store the foodgrains and have urged the Union Government to extend them the storage facilities; and

(e) if so, the details thereof and the reaction of the Union Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a): No, Madam.

(b) & (c): Question does not arise in view of (a) above.

(d) & (e): The total storage capacity with FCI and State Agencies was 746.07 lakh tons as on 30.6.2013. For augmentation of the storage capacity Government has formulated Private Enterpreneurs Guarantee (PEG) Scheme for construction of storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). Under the Scheme, a capacity of 204 lakh Metric Tons (MTs) has been approved for construction of godowns in 19 States out of which a capacity of 148.34 lakh MTs has been sanctioned/ allotted for construction. A total capacity of 73.28 lakh MTs has been completed under the Scheme as on 31.7.2013. Government has also approved creation of a capacity of 20 lakh tons in silos within the overall storage requirements of FCI under the Public Private Partnership (PPP) mode.

Beside the PEG Scheme, the Government has finalized a Plan Scheme especially for the North East, for creation of an additional storage capacity of 5.40 lakh MTs through the FCI.